

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.210- IA/80(AHM) 2024  
ITEM No. 211- IA/965(AHM) 2024 in  
Mis. A/1(AHM) 2024  
In  
CP(IB) 203 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

FM India Supply Chain Pvt Ltd  
V/s  
IMP Powers Ltd

.....Applicant

.....Respondent

**Order delivered on: 08/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Samuel Abraham, Advocate  
For the Respondent : Mr. Shantan Mandhyan, Advocate  
For the Liquidator : Mr. Rajiv Chawla, Advocate for  
: Mr. Arjun Sheth, Advocate

**ORDER**  
**(Hybrid Mode)**

**IA/80(AHM) 2024 & IA/965(AHM) 2024 in Mis.A/1(AHM) 2024**

A service report has been filed by the applicant.

A copy of the order of the interim order passed by the Hon'ble NCLAT has been placed on 06.07.2024, whereby the Hon'ble NCLAT has ordered the Adjudicating Authority to adjourn the application beyond the date of 10.07.2024, as an appeal is pending for consideration against the order dated 20.04.2024, passed in **Mis. A/1(AHM) 2024**.

Re-list both the matter 07.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**